

SCHEDULE

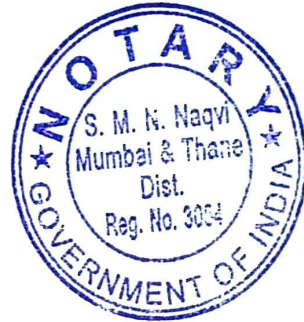
FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES
(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

7th October 2019

To
The Interim Resolution Professional / Resolution Professional
Mr. Partho Sarkar
Office No-7, 2nd floor, Vikas Bhawan,
26-A, Cawasji Patel Street, Fort. Mumbai - 400 001

From
Zee Entertainment Enterprises Ltd.
18th Floor, Marathon Futurex, Lower Parel,
N. M. Joshi Marg, Lower Parel,
Mumbai 400 013.



Subject: Submission of proof of claim.

Madam/Sir,

Zee Entertainment Enterprises Ltd, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of Jupiter Broadcasting Pvt. Ltd. The details for the same are set out below:

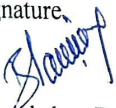
PARTICULARS										
1.	NAME OF OPERATIONAL CREDITOR	ZEE ENTERTAINMENT ENTERPRISES LTD.								
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	L92132MH1982PLC028767								
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	18 th Floor, Marathon Futurex, A Wing, N.M. Joshi Marg, Lower Parel (East), Mumbai – 400 013								
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	<table border="1"> <thead> <tr> <th>PARTICULARS</th> <th>AMOUNT</th> </tr> </thead> <tbody> <tr> <td>PRINCIPAL</td> <td>29,12,500/-</td> </tr> <tr> <td>INTEREST</td> <td>10,86,389/-</td> </tr> <tr> <td>TOTAL</td> <td>39,98,889/-</td> </tr> </tbody> </table>	PARTICULARS	AMOUNT	PRINCIPAL	29,12,500/-	INTEREST	10,86,389/-	TOTAL	39,98,889/-
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PRINCIPAL	29,12,500/-									
INTEREST	10,86,389/-									
TOTAL	39,98,889/-									
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	1. COPY OF License Agreement dated February 17, 2017. 2. Invoice dated July 15, 2017 and October 31, 2017.								
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS									

S. M. N. Naqvi

PARTICULARS

7. DETAILS OF HOW AND WHEN DEBT INCURRED	<p>The debt fell due for the services provided out of the License Agreement dated February 17,2017.</p> <p>Invoice dated July 15, 2017 and October 31, 2017 were raised for the services rendered under aforesaid License Agreement.</p> <table border="1" data-bbox="627 409 1112 566"> <thead> <tr> <th>PARTICULARS</th> <th>AMOUNT</th> </tr> </thead> <tbody> <tr> <td>PRINCIPAL</td> <td>25,00,000/-</td> </tr> <tr> <td>TAXES</td> <td>4,12,500/-</td> </tr> <tr> <td>TOTAL</td> <td>29,12,500/-</td> </tr> </tbody> </table> <p>The copy of License Agreement alongwith aforesaid invoices is annexed herewith.</p>	PARTICULARS	AMOUNT	PRINCIPAL	25,00,000/-	TAXES	4,12,500/-	TOTAL	29,12,500/-
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TAXES	4,12,500/-								
TOTAL	29,12,500/-								
8. DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	N. A.								
9. DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS	N. A.								
10. DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	<p>Bank Name: BNP PARIBAS (Bandra Kurla Complex Branch).</p> <p>Account No: 0900901240600692</p> <p>IFSC: BNPA0009009</p>								
11. LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	<p>3. COPY OF License Agreement dated February 17, 2017</p> <p>4. Invoice dated July 15, 2017 and October 31, 2017.</p>								

Signature




Mr. Akshay B. Mahadik, working as Assistant Manager Legal of Creditor having address at 18th Floor, Marathon Futurex, N. M. Joshi Marg, Lower Parel, Mumbai – 400 013 (Maharashtra), Authorised signatory of the Operational Creditor. PoA is Annexed.

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India




AFFIDAVIT

Akshay B. Mahadik currently having my office address at 18th Floor, Marathon Futurex, N. M. Joshi Marg, Lower Parel, Mumbai - 400 013 (Maharashtra), do solemnly affirm and state as follows:

1. Jupiter Broadcasting Pvt. Ltd., the corporate debtor was, at the insolvency commencement date, being the 9th September 2019, actually indebted to me in the sum of Rs. 39,98,889/- (Rupees Thirty Nine Lakhs Ninety Eight Thousand Eight Hundred Eighty Nine Only).
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 1. COPY OF License Agreement dated February 17, 2017.
 2. Invoice dated July 15, 2017 and October 31, 2017.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Solemnly, affirmed at Mumbai on the 7th October 2019

Akshay
 (Signature of the claimant)



VERIFICATION

I, Akshay Mahadik the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Mumbai on this 7th day of October 2019.

BEFORE ME

Akshay
 (Signature of the claimant)



S M N
7-10-19

S. M. N. Naqvi
NOTARY
Government of India
Mumbai & Thane Dist.

RS. No. 862 P. No. 97
NOTARY Register 398 Date 07/10/19

